

**FORM A**

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF C-NET INFOTECH PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>C-NET INFOTECH PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	03/03/1998
3.	Authority under which corporate debtor is incorporated/registered	ROC- Gwalior
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U30007MP1998PTC012665
5.	Address of the registered office and principal office (if any) of corporate debtor	E-5/4, IIND FLOOR, SHOPPING COMPLEX ARERA COLONY, BHOPAL, Madhya Pradesh, India - 462001
6.	Insolvency commencement date in respect of corporate debtor	11.09.2025 ( Order uploaded on 15.09.2025 )
7.	Estimated date of closure of insolvency resolution process	14.03.2026 (180 days from 15.09.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ms Teena Saraswat Pandey</b> IBBI/IPA-001/IP-P00652/2017-2018/11126
9.	Address and e-mail of the interim resolution professional, as registered with the Board	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : <a href="mailto:teenasaraswat@yahoo.co.in">teenasaraswat@yahoo.co.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	387F, 114 Scheme Part 1 Behind Diksha Boys hostel Sant Nagar, Indore, Madhya Pradesh ,452010 Email id : <a href="mailto:cirp.cnet@gmail.com">cirp.cnet@gmail.com</a>
11.	Last date for submission of claims	29.09.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	Relevant Forms and Details of authorized representatives are available at:	(a) Web link <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **C-NET INFOTECH PRIVATE LIMITED** on **11.09.2025** [insolvency commencement date].

The creditors of **C-NET INFOTECH PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **29.09.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Teena Saraswat Pandey**  
**Interim Resolution Professional**  
**C-NET INFOTECH PRIVATE LIMITED**

IBBI REGISTRATION NO. IBBI/IPA-001/IP-P00652/2017-18/11126

AFA No: AA/11126/02/311225/107286

Date: 17.09.2025

Place: Indore

Validity till 31-Dec -25